

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/346(KB)2022
IA(I.B.C)/1323(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05TH FEBRUARY 2024, 10:30 A.M

IN THE MATTER OF	SREI EQUIPMENT FINANCE LIMITED VS EMTA COAL LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Jishnu Saha, Sr. Adv.] For the Financial Creditor
Mr. Aditya Kanodia, Adv.]
Mr. Tanmoy Sett, Adv.]
Mr. Sankarsan Sarkar, Adv.]
Mr. Suparna Sardar, Adv.]

Mr. Jishnu Chowdhury, Adv.] For the Corporate Debtor
Mr. Leeshan Haque, Adv.]
Mr. Tanay Agarwal, Adv.]
Mr. Ram Maroo, Adv.]

ORDER

1. Learned Counsel for the parties present. None for the Petitioner.
2. Ld. Sr. Counsel / Counsel appearing for both the parties submit that talks settlement on revised proposal is going on as offered by the Corporate Debtor.
3. List this matter for reporting settlement **on 01.03.2024.**
4. It is made clear that no further adjournment will be granted in this matter. If the parties do not come with settlement, the matter will proceed as per merit and in accordance with law.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**